

श्री इटस बिहारी वाजपेयी : मैं विधेयक को पेश करता हूँ ।

Mr. Chairman: Shri Inder J. Malhotra—absent; Shri Sriraj Meghrajji Dhrangadhra—Maharaja Sahab—absent. Shri Sequeira.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of article 352 and insertion of new article 359A)

Shri Sequeira (Goa, Daman and Diu): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Sequeira: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Omission of article 358)

Shri S. Kundu (Balasore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. Kundu: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Omission of articles 291, 362 and 363)

Shri S. Kundu (Balasore): I beg to move for leave to introduce a Bill

further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. Kundu: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 164)

श्री श्री० प्र० त्यागी : (मूरादाबाद) : सभापति महोदय, मैं भारत के संविधान की 164वीं धारा में संशोधन करने के लिये अपना विधेयक उपस्थित करने की अनुमति चाहता हूँ ।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री श्री० प्र० त्यागी : मैं संशोधन विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 311)

Shri Viswanatha Menon (Ernakulam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Viswanatha Menon: I introduce the Bill.